

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-427/ND/2021

IN THE MATTER OF:
M/s. IFCI Ltd.

...PETITIONER

Vs.

Ms. Sangita Arora

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 14.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Anish Tandon and Mr. Harsh,
Advs.

For the Respondent

:Mr. Kanishk Khetan, Adv

ORDER

On the request made by Ld. Counsel for both the parties the matter is adjourned by two weeks since the writ petition challenging of vires of Section 95 IBC are pending before the Hon'ble Supreme Court of India. List the matter on **14.04.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)